

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 98 OF 2006

S.M. KOLAY

.....

APPELLANT

VERSUS

STATE OF JHARKHAND & ANR.

.....

RESPONDENTS

O R D E R

After having argued at length, learned counsel for the appellant prays that the appeal be dismissed as withdrawn with liberty to raise all questions before the trial court.

The appeal is dismissed as withdrawn with the liberty aforesaid.

.....J  
[HARJIT SINGH BEDI]

.....J  
[CHANDRAMAULI KR. PRASAD]

NEW DELHI,  
DECEMBER 14, 2010.